

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

1. **Shri Ashok Basu, Chairman**
2. **Shri G.S. Rajamani, Member**
3. **Shri K.N. Sinha, Member**

Petition No. 5/2000

In the matter of

Tariff for Agartala Gas Turbine Power Project

Petition No. 6/2000

And in the matter of

Tariff for Assam Gas Turbine Power Project

And in the matter of

North Eastern Electric Power Corporation Ltd.

.... **Petitioner**

Vs

Assam State Electricity Board and others

.... **Respondents**

The following were present:

1. Shri P. Das, ED (E), NEEPCO
2. Shri P.K. Singha, Sr. Manager (EL), NEEPCO
3. Shri A.K. Sarma, Manager (EL), NEEPCO
4. Shri D.N. Deka, SE(Comml., ASEB
5. Shri H.M. Sharma, ASEB
6. Shri C.D. Sajo, SE (SM), MeSEB
7. Shri W. Khanpuri, Ex. Engineer, MeSEB

**ORDER
(DATE OF HEARING 26.11.2002)**

In these petitions the petitioner has sought approval for fixation of two-part tariff based on Ministry of Power notification dated 30.3.1992 for power supplied from Agartala Gas Turbine Power Project and Assam Gas Turbine Power Project.

2. The petitions were kept pending as the thermal operational norms for smaller gas turbine power stations had not been finalised by the Commission. The Commission directed that in the meantime, as an interim measure, the petitioner would charge tariff @ Rs.1.90/unit and Rs.2.25/unit for the electricity supplied from Agartala Gas Turbine Power Project and Assam Gas Turbine Power Project respectively.

3. The Commission has decided the thermal operational norms applicable to smaller gas turbine power stations vide order dated 27.9.2002 in Petition No. 56/2002 (suo motu). The norms decided by the Commission are prospective in their application.

4. At the hearing, the representative of the petitioner argued in favour of determination of two-part tariff on the ground that the petitioner was incurring heavy losses as the beneficiaries were not placing demand for supply of power in view of prevalent single part tariff. The prayer was opposed by the representatives of ASEB and MeSEB, present at the hearing.

5. The issue of determination of two-part tariff is inextricably linked with recovery of capacity charges, which is to be based on "deemed generation" certificate to be issued by Member Secretary, NEREB in these cases in the pre-ABT regime. It has been stated before us that because of lack of adequate communication facilities and the facilities for metering, despatch, inspection, etc, it would be difficult, if not impossible for NEREB to certify "deemed generation" for the past periods. In our opinion before deliberating upon fixation of two-part tariff as prayed for, it is necessary

to hear Member Secretary, NEREB as also the officer-in-charge, NERLDC on these issues. For this purpose, hearing on these petitions is adjourned to 14.01.2003 for which notices may issue to Member Secretary, NEREB and the officer-in-charge NERLDC in addition to the parties in these petitions.

6. List these petitions accordingly.

Sd/-
(K.N. SINHA)
MEMBER

Sd/-
(G.S. RAJAMANI)
MEMBER

Sd/-
(ASHOK BASU)
CHAIRMAN

New Delhi dated the 29th November 2002